

FORM-e-CODS 2018

Application for Condonation of Delay Scheme, 2018 (CODS, 2018)

[Pursuant to Condonation of Delay Scheme, 2018]

Note - All fields marked in * are to be mandatorily filled.

To

The Registrar of Companies,

Sir/ Madam,

I herewith make an application for the Condonation of Delay Scheme, 2018 and give below the following particulars, namely: -

1.(a) * Corporate identity number (CIN)

Pre-fill

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office or of the principal place of business in India of the company

(c) *e-mail ID of the company

(d) Date of incorporation of Indian company

(DD/MM/YYYY)

3. Details of documents filed under the Condonation of Delay Scheme, 2018

Total number of Service Request Number (SRN)(s)

Pre-fill

SRN	Form Number	Date of filing (DD/MM/YYYY)

4. *Whether any appeal(s) was filed against any notice issued or complaint filed before the competent court for violation of the provisions under the Act in respect of the above mentioned document(s). If yes, attach proof of withdrawal of such appeal. Yes No Not Applicable
5. *Whether any prosecution(s) is pending in court against the company and its officers in respect of belated documents filed under the scheme. If yes, provide details thereof as an attachment. Yes No
6. *Whether any director(s) of the company is declared as proclaimed offender or facing criminal case(s) for economic offences. If yes, provide details of such director(s) as an attachment. Yes No

Attachments

		List of attachments
1. Proof of withdrawal of any appeal(s) against any notice issued or complaint filed before the competent court	Attach	<div style="border: 1px solid black; width: 100%; height: 100%;"></div>
2. Details in respect of prosecution(s) pending against the company and its officers in respect of belated documents filed under the scheme which requires withdrawal by the Registrar	Attach	
3. Details of director(s) declared as proclaimed offender or facing criminal case(s) for economic offences	Attach	
4. Optional attachment(s) - if any	Attach	

Remove attachment

Declaration and Verification

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

- I have been authorized by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this application.
- The company had failed to comply with the provisions of the Act as mentioned in respect of filing of above mentioned documents.
- The company has withdrawn the appeal(s)/writ(s) pending before any Court or NCLT/NCLAT or Regional Director or any other adjudicating authority.

To be digitally signed by

*Designation

*Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Company Secretary

Note: Attention is drawn to provisions of Section 448 of the Companies Act, 2013 which provide for punishment for false statement and certification.

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.